NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 29/(MAH)/2016 CA No. 124/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2016

NAME OF THE PARTIES:

Mr. Ramesh S. Modi

V/s. M/s. Modi Landscape Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Deepakar hivingston Adv Petitioners)

2) Vivek Kautawala Advocates Garadeka.

4 Deepak D. Deshpande Advocate

For Respondent Foosity

No. 4.

ORDER

Notice of Motion No.2/2016 & C.A. No. 124/2016 in C.P. No. 29/397-398/NCLT/MB/MAH/2016

Ld. Counsel for both sides are present.

On the Application moved by the Respondent's Counsel for inspection of documents listed below seeking inspection from 1.4.2010 and copies thereof, for there being no objection from the Petitioner Counsel, this Bench hereby directs the Petitioner's Counsel to provide inspection of documents since 1.4.2012 till date – (1) Legers, (2) Vouchers & Bills, (3) Minutes Books of Board Meetings and General Meetings, (4) Attendance Sheets of Board Meetings and General Meetings, (5) All Statutory Registers i.e. Register of Members, Register of Share Transfer, Register of

Directors' Shareholdings, Register of Contracts, (6) Correspondence with M/s. Saakar Corporation, (7) Statements recorded in Income Tax raid proceedings, (8) List of documents / copy of panchanama for documents seized by Income Tax, (9) Bank Statements of all Banks, (10) Trial Balance of years from 01.04.2010 to till date, (11) Fixed Deposit Register, (12) Original agreements of all properties of Company, (13) Cash Books, (14) Bank Books, (15) Journal Registers, to R2, R3 & R4 within 15 days hereof and also to provide copies to R2, R3 & R4. The date of inspection may be decided between the parties with 24 hours' advance notice.

It is further clarified that since the Counsel appeared on behalf of R2, R3 & R4 have agreed to have inspection of documents from 1st April, 2012, he is entitled for inspection of documents from 1st April, 2012 only.

Accordingly, this Notice of Motion 2/2016 is hereby disposed of.

Since reply has not come on record from the Respondents side, they are hereby directed to file their Reply within 15 days from the date the Petitioner provided copies to the Respondent Nos. 2, 3 & 4. Rejoinder, if any, by the Petitioner within 15 days thereof.

List this matter for hearing on 16th January, 2017.

B.S.V. PRAKASH KUMAR Member (Judicial)

Dated: 24.11.2016

V. NALLASENAPATHY
Member (Technical)